

[Prof. Madhu Dandavate]

correct, says here that it is incorrect and no allegation has been made....
(Interruptions)

MR. SPEAKER: Nothing is allowed on this. Please sit down.

(Interruptions)

Shri Bishma Narain Singh.

BUSINESS ADVISORY COMMITTEE

TWENTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I beg to move:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 16th December, 1981."

SHRI CHANDRAJIT YADAV (Azamgarh): Mr. Speaker, Sir....

MR. SPEAKER: I have not allowed it.

SHRI CHANDRAJIT YADAV: I am on a point of order. My point of order is under rule 290. I have given notice of two amendments to the motion moved by the Minister of Parliamentary Affairs.

I have given two amendments. I wanted that the House should discuss certain things. You have now ruled that it is not within the purview and that the amendment is out of order. I have been conveyed by your office that this amendment can be only about allotment of time. Rule 290 reads:

"At any time after the report has been presented to the House, a motion may be moved that the House agrees or agrees with amendments or disagrees with the report."

Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter."

My amendment is that the Report be referred back to the Committee because, I have said, the issue of unemployment allowance of Rs. 150 per month to unemployed youth and the issue about the Mandal Commission's Report regarding reservation for backward classes in the services should be discussed by this House in this Session. When, under rule 290, my amendment is in order, I would like to know how you have ruled it out.

MR. SPEAKER: This is the convention; it was in the Business Advisory Committee that we decided because the Business Advisory Committee comprises of representatives of the whole of the Opposition and the ruling Party, and to amend the Report of that Committee is not good.

In the Business Advisory Committee the Speaker mentioned that according to well-established convention, amendments to the motion for adoption of a Report of the Business Advisory Committee were not generally moved; on rare occasions when amendments were moved, these related only to allocation of time different from the one recommended in the Report of the Business Advisory Committee for an item, but no amendment related to inclusion of an entirely new item of business; however, from 1980, Members had been giving notices of amendments for introducing new items for discussion in the Report of the Business Advisory Committee. That was why did not....

(Interruptions)

MR. SPEAKER: We decided in the Business Advisory Committee, as a convention.

SHRI CHANDRAJIT YADAV: How can the Committee go against the rules?

MR. SPEAKER: Throughout the history of Parliament we had only twice or thrice and those were also not approved. (Interruptions)

SHRI CHANDEAJIT YADAV: What is the interpretation of this rule?

MR. SPEAKER: We shall discuss it. Come to me. I will convince you. If you are not convinced, then it is all right, it is open for us. Then there is no fun in having a Business Advisory Committee.

PROF. MADHU DANDAVATE (Rajapur): Then rule 290 should be deleted.

MR. SPEAKER: No, Sir. These are practical things, only for the running of the House smoothly. That is all.

PROF. MADHU DANDAVATE: I was allowed to move an amendment on the Antulay affair....

MR. SPEAKER: I know.

PROF. MADHU DANDAVATE: There was a division also. (Interruptions)

MR. SPEAKER: What are you doing here?

PROF. K. K. TEWARY: Mr. Vajpayee has written a letter to me....

MR. SPEAKER: How does it come here?

(Interruptions)

MR. SPEAKER: Not allowed, overruled. The question is:

"That this House do agree with the...."

SHRI HARIKESH BAHADUR (Gorakhpur): On Fridays when the Minister for Parliamentary Affairs makes a statement on the next week's
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business, ten Members are allowed to make their submissions and if there are more than ten, there will be a ballot.... (Interruptions)

अध्यक्ष महोदय : बाबा, यह फैसला किया है। अब मेरे पास आ कर फैसला कर लें। यह हाऊस में नहीं किया करते। You are welcome at any time. (Interruption)

सारे के सारे आदमी बोल रहे हैं।

... (ब्यवधान) ...

Why don't you let me run the House? It is to your advantage, not to my advantage. क्या करते हैं आप ?

श्री सतीस अग्रवाल (जयपुर) : अध्यक्ष महोदय, ये 'बाबा' कहां से होंगे य हैं, अभी तो बाप भी नहीं बनें।

अध्यक्ष महोदय : ये बाबा की तरह बात कर रहे हैं। सब एक तर्फ और यह अकेले एक तर्फ।

... (ब्यवधान) ...

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 16th December, 1981."

The motion was adopted.

PROF. K. K. TEWARY (Buxar): What about the letter? Mr. Vajpayee has written a letter to me....

MR. SPEAKER: Nothing doing. It does not matter....

PROF. K. K. TEWARY: He has misled the House. This is a very important letter. He says he has given an interview informally but here he says 'so-called interview.' He has misled the House....

MR. SPEAKER: No, not allowed.

PROF. K. K. TEWARY: I am going to place it on the Table of the House.

MR. SPEAKER: If you give me in writing, I will consider it. Not here.

PROF. K. K. TEWARY: He has misled the House.

MR. SPEAKER: You please write to me.

12.46 hrs.

SUGAR DEVELOPMENT FUND BILL*

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to move for leave to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto."

The motion was adopted.

RAO BIRENDRA SINGH: Sir, I introduce the Bill.

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SUGAR CESS BILL*

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move for leave to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith:

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith."

The motion was adopted.

RAO BIRENDRA SINGH: I introduce the Bill.

12.46 hrs.

[MR. DEPUTY SPEAKER in the Chair]

MATTERS UNDER RULE 377

(i) NEED FOR EXPEDITIOUS ACTION ON PENSION CLAIMS OF FREEDOM FIGHTER.

श्री शिगम्बर सिंह (मथुरा): उपाध्यक्ष महोदय, सरकार का गृह मंत्रालय जिसका स्वतन्त्रता सैनिकों की पेंशन से सम्बन्ध है में स्टाफ कम है। प्रार्थना पत्र एक लम्बे समय से पड़े हुए हैं। प्रार्थियों को पता नहीं कि क्या हो रहा है? उनको यह भी पता नहीं कि उनके प्रार्थना पत्र पर विचार भी हो रहा है या नहीं। कम से कम उनको यह सूचना तो मिलनी चाहिए कि उनके प्रार्थना पत्र पर विचार हो रहा है। प्रार्थना पत्र के सम्बन्ध में पूर्ण प्रमाण पत्र आ जाने पर भी प्रदेश की सरकारों से रिपोर्ट मांगी जाती है। वहाँ कोई सुनवाई नहीं होती। जब जेल जाने के प्रमाण पत्र हैं तो उनको पेंशन मिल जानी चाहिए। भारत में प्रदेशीय सरकार से जांच

tranordinary, Part II Section 2, dated commnedation by the President,